

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2803
TO BE ANSWERED ON 07.08.2023

Inclusion under CRZ Category-II

2803. SHRI HIBI EDEN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government had provided any specific reasons or justifications for the rejection of thirteen panchayats of Ernakulam Parliamentary Constituency from the proposed inclusion in the Coastal Regulation Zone Category-II, if so, the details thereof;
- (b) whether the Government has any plans to re-evaluate or review the decision to reject the status of these thirteen panchayats for category-II classification in the CRZ, if so, the details thereof;
- (c) whether the Government will collaborate with Kerala Coastal Zone Management Authority to ensure a transparent and well informed decision making process regarding the same, if so, the details thereof;
- (d) whether the Government considers a fresh proposal for the inclusion of Edavanakad panchayat in Category-II of the CRZ classification; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (e) A proposal was received from the State Government of Kerala requesting for consideration of certain panchayats as 'Legally designated Urban Areas' as per provisions of CRZ Notification, 2019. In the National Coastal Zone Management Authority (NCZMA) meeting held on 1st September 2022 in which Government of Kerala was also present, it was decided to recommend only 66 panchayats that meet the criteria of 'other existing legally designated urban areas' in accordance with CRZ Notification 2019. Accordingly, the Government of Kerala was informed by the Ministry on 7th September 2022.

Government of Kerala was informed that it shall provide all the infrastructure facilities in the proposed area as per the norms of Municipality and shall prepare detailed Disaster Management and Mitigation Plans for the proposed area comprising 66 Category-I Coastal Gram Panchayats as mentioned above. The areas specified by

the Department of Atomic Energy in the aforementioned 66 Coastal Panchayats shall not be categorized as CRZ-II and shall be classified as CRZ-IIIA or CRZ-IIIB, as per the norms and such areas shall be contiguous in nature.

The Ministry has issued a guideline for updation of CZMP as per CRZ Notification 2019, detailing the steps to be followed in this exercise. Public consultation of draft CZMP, updated or revised, based on CRZ Notification 2019 is one of the steps provided in the said guideline

The Ministry has not received, any specific proposal for the inclusion of Edavanakad panchayat in Category-II of the CRZ classification as on date.
